

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1249/2023

(Arising out of impugned final judgment and order dated 23-05-2022 in A482 No. 38374/2018 passed by the High Court Of Judicature At Allahabad)

RAMESH CHANDRA VAISHYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 18318/2023 - EXEMPTION FROM FILING O.T.)

Date : 02-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Mr. Abhishek Chaterjee, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Ashish Madaan, Adv.
Ms. Pallavi Kumari, Adv.

Mr. Ajay Marwah, AOR
Mr. Sanjay Shukla, Adv.
Mr. Adhitya Srinivasan, Adv.
Mr. Tapan Masta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)

